

U No-4/20
New No.67/20
Makhan Lal Vs. Nand Lal & Ors.
25.06.2021 (at 10:30 am)

The present matter has been taken up today for hearing of urgent matters by way of video conferencing in compliance of order of *Hon'ble High Court of Delhi* bearing no.5/R/RG/DHC/2021 dated 23.04.2021 and 6/R/RG/DHC/2021 dated 14.05.2021.

File is taken up today on the application under Section 12 of the Contempt of Court Act 1971 r/w Section 48(4) of DRC Act filed on behalf of the petitioner.

Counsels for both the parties were intimated by the Ahlmad of the Court through phone regarding hearing of the matter.

Present: Sh. Anjum Kumar, Ld. Counsel for the petitioner.
None for the respondent.

An application under Section 12 of the Contempt of Court Act 1971 r/w Section 48(4) of Delhi Rent Control Act, 1958 was filed by the petitioner through e-mail on 27.04.2021. The hard copy of the same was filed before the Court on 24.06.2021. The Counsel for the petitioner submitted that respondents failed to comply the order dated 22.03.2021.

Under these circumstances, let notice of the application be issued to the respondents and counsel for the respondents through e-mail as well as through whatsapp. The service is to be effected by the counsel for the petitioner. Ld. Counsel for the petitioner is directed to file affidavit in this regard.

Put up for arguments on application of petitioner on 08.07.2021 at 10:30 am.

MANOJ KUMAR (Anand Kumar)
ARC-1, Central District,
Tis Hazari Courts, Delhi
26.06.2021

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by MANOJ
KUMAR
Date: 2021.06.23
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